

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
FORTUITY GAMING SOLUTIONS PRIVATE LIMITED**

| RELEVANT PARTICULARS |   |   |
|----------------------|---|---|
| 1.                   | Name of corporate debtor  | Fortuity Gaming Solutions Private Limited   |
| 2.                   | Date of incorporation of corporate debtor   | 18.08.2015  |
| 3.                   | Authority under which corporate debtor is incorporated / registered   | RoC-Kolkata   |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor   | U74900WB2015PTC207479   |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor  | NO. 4/4, Ground Floor, New Rathala Government Colony, Belghoria, Parganas North, Kolkata, West Bengal, India, 700056  |
| 6.                   | Insolvency commencement date in respect of corporate debtor   | 09.09.2025  |
| 7.                   | Estimated date of closure of insolvency resolution process  | 08.03.2026  |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Surendra Nemchand Shah<br>Reg. No.: IBBI/IPA-001/IP-P-02273/2021-2022/13535   |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board   | Address: 23, Amramanjari Bunglows, South Bopal, Behind Sun City, Opp. Punjab National Bank, Besides Celebration City Centre, Basant Bahar Road, Ahmadabad, Gujarat ,380058<br>Email ID: snshahip2160@gmail.com  |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional   | Address: Sapan House, Chimanlal Girdharlal Rd, Opposite Municipal Market, Naranpura, Ahmedabad, Gujarat 380009<br>Email ID: cirpfortuity@gmail.com  |
| 11.                  | Last date for submission of claims  | 23.09.2025  |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Not Applicable  |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable  |
| 14.                  | (a) Relevant Forms are available at and<br><br>(b) Details of authorized representatives are available at:                            | Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a><br>Physical Address: Sapan House, Chimanlal Girdharlal Rd, Opposite Municipal Market, Naranpura, Ahmedabad, Gujarat 380009.<br><br>Not Applicable |

Notice is hereby given that the National Company Law Tribunal, Kolkata has ordered the commencement of a corporate insolvency resolution process of the Fortuity Gaming Solutions Private Limited on 09.09.2025.

The creditors of Fortuity Gaming Solutions Private Limited, are hereby called upon to submit their claims with proof on or before 23.09.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**



**(Mr. Surendra Nemchand Shah)**  
**Interim Resolution Professional**  
**Fortuity Gaming Solutions Private Limited**  
**Reg. No.: IBBI/IPA-001/IP-P-02273/2021-2022/13535**  
**AFA Issued by IIPPI valid till 31.12.2026**  
**Date: 12.09.2025**  
**Place: Ahmedabad**